

Mr. Deputy-Speaker: Does he withdraw the Bill?

Shri Narasimhan: I leave to withdraw the Bill.

The Bill was, by leave, withdrawn.

15.19 hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL

(Amendment of Section 198) by Shri-
mati Subhadra Joshi

Shrimati Subhadra Joshi (Ambala):
I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Code of Criminal Procedure, 1898, be taken into consideration:—

'Enacting Formula

1. That at page 1, line 1, for the word "Tenth" the word "Eleventh" be substituted.

Clause 1

2. That at page 1, line 4, for the figure "1959" the figure "1960" be substituted.'

Mr. Deputy-Speaker: The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Code of Criminal Procedure, 1898, be taken into consideration:—

'Enacting Formula

1. That at page 1, line 1, for the word "Tenth" the word "Eleventh" be substituted.

Clause 1.

2. That at page 1, line 4, for the figure "1959" the figure "1960" be substituted."

The motion was adopted.

Shrimati Subhadra Joshi: I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

Mr. Deputy-Speaker: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

Mr. Deputy-Speaker: Shri Prakash Vir Shastri—absent. Shri Tangamani

15.21 hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL

(Amendment of sections 107, 129, 144 and insertion of new section 131A) by
Shri K. T. K. Tangamani

Shri Tangamani (Madurai): I beg to move:

"That the Bill further to amend the Code of Criminal Procedure, 1898 be taken into consideration."

In this Bill, I have sought to amend certain sections of the Criminal Procedure Code, particularly sections 107, 129, 131 and 144. In the Statement of Objects and Reasons, I have made abundantly clear the purposes for which I have brought this amending Bill. As the House is aware, the Cr.P.C. was enacted at a time when our country was under the British rule. There are certain provisions in the Cr.P.C. which were being used for the suppression of our people's movement and also the national movement for independence and democratic rights and liberties. In the context of India's political independence, some of the provisions of the Cr.P.C. call for certain amendments, as they are liable to be used, as they are also being used, for the suppression of popular